

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

EP-13(ND) 2017

CORAM:

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

NAME OF THE COMPANY: Dr. Abhilash Vs. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 424

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

	For the Petitioner (s) :	Mr. Rakesh Taneja, Advocate, for DH		
--	--------------------------	-------------------------------------	--	--

	For the Respondent (s) :	None		
--	--------------------------	------	--	--

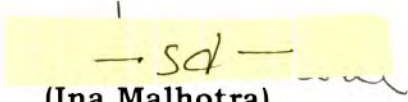
ORDER

The Petitioner had filed an application being C.P. No. 124(ND)/2016 under Section 73(4) of the Companies Act, 2013. Since the JD did not respond, the application was disposed off with direction to the ROC to initiate action under Section 75 of the Act.

Ld. Counsel for the Petitioner seeks execution of recovery of the amount under the Fixed Deposit Receipt No. 1239141 Folio No. 1159517 dated 24.9.2013, with upto date interest amounting to Rs.7,62,398/-. The Petitioner also seeks remedy for attachment of the amount from the immovable assets situated at Kochi.

He therefore prays for issuance of a Transfer Certificate so that the same could be executed through local Courts at Kochi. TC be issued upon details of the District Court being provided.

Application disposed off in terms of the above.


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)